

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 14.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Rahul Shukla, Advocate
For the Respondent/Corporate-debtor:Mrs. Sweety Khattar Kumar,
AROC Delhi

For the Ex-Director
Manesh Kumar Panwar

:Mr. Arun Khatri and Ms. Kriti
Krishana, Advocates

For the Liquidator

:Mr. Mrityunjay Kumar and Mr.
SameepVijayvergiya,
Advocates, Mr. Abhushek
Anand in person

For the Local Commissioner

:Mr. Anurag Bhatt and Mr.
Lokesh Pathak, Advocates for
Mr. Ashish Makhija, LC

ORDER

Heard the submissions made by the Liquidator then counsel for the Financial-creditor as well as counsel for the Ex-director. Counsel for the liquidator has pressed for confirmation of the sale. Having regard to the facts and circumstances the confirmation of sale is deferred by a week days and let the matter be posted on 27.01.2020.

- sd -

(V.K. Subburaj)
Member (T)

- sd -

(P.S.N. Prasad)
Member (J)

(Meenu)